

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 101**

**IA No.- 3381/ND/2020 in C.P.(IB)- 385/ND/2020**

**IN THE MATTER OF:**

DMI Finance Private Limited ... Applicant/Petitioner

Vs

Navin Raheja ... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 11.11.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :Mr. Kushal Bansal &Ms. Srishti Gupta, Advocates  
For the Respondent :

**ORDER**

Learned Counsel for the applicant states that In compliance of the order dated 09.11.2020 passed by the Hon'ble Principal Bench, they are taking steps to file an application for transfer of this matter before the Hon'ble Principal Bench and requests adjournment.

List on 22.12.2020.

**Sd/-**

**SUMITA PURKAYASTHA  
MEMBER (T)**

Mukesh- 11.11.2020

**Sd/-**

**DR. DEEPTI MUKESH  
MEMBER (J)**